

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No.767/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th January 2018, 10.30 A.M

Name of the Company	State Bank of India -Vs- Jai Balaji Industries Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AJAY GAGGAR, ADVOCATE.

2. RAKHI PURNIMA PAUL, ADVOCATE

3. RAMANUT RAYCHAUDHURI, ADVOCATE

} for financial
creditor

Paul
11/01/2018

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016. As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the financial creditor for effective service on the corporate debtor. Financial creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 01/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)